

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.3664/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.22.10.2019/NCLAT/UR/1415

In the matter of:

Aditya Vidyut Appliances Limited Appellant

Versus

Easun MR Tap Changers Private Limited Respondent

Appearance: Mr. Rajendra Kumar Panigrahi, Advocate for the
Appellant.

18.11.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 22.10.2019 and the Office after scrutiny of the Memo of Appeal on 23.10.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 24.10.2019. The Appellant re-filed the Memo of Appeal on 14.11.2019. It is stated in the Interlocutory Application (IA) that delay of 15 days has occurred on account of the Diwali vacation and the counsel of the Appellant was out of town, visited his native place to attend his parents, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 19.11.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar